

## DIVISION BENCH

Sub :- Heads of Cases for Cause List for Division Bench

In supersession of order dated 22.05.2014 with regards to heads to heads in order of priority for Cause list for **DIVISION BENCH** and with a view to further rationalize priority of Cases, following categories are classified for listing for Final Hearing under the updated scheme of assignment notified on 18.07.2014, are proposed as under :-

CIVIL (Appeal/Revision/Misc.App.)		CRIMINAL (Appeal/Revision/Misc.App.)		WRIT				ELECTION MATTERS	PIL
				CIVIL		CRIMINAL			
1	SUPREME COURT EXPEDITED/DIRECTION CASES	1	SUPREME COURT EXPEDITED/DIRECTION CASES	1	SUPREME COURT EXPEDITED/DIRECTION CASES	1	SUPREME COURT EXPEDITED/DIRECTION CASES	1	SUPREME COURT EXPEDITED CASES
2	LARGER BENCH	2	LARGER BENCH	2	LARGER BENCH	2	LARGER BENCH	2	CHRONOLOGICALLY i. REPRESENTATION OF PEOPLES ACT ii. MUNICIPAL LAWS iii. CO-OPERATIVE LAWS
3	HIGH COURT EXPEDITED CASES	3	HIGH COURT EXPEDITED CASES	3	HIGH COURT EXPEDITED CASES	3	HIGH COURT EXPEDITED CASES		3 ENVIRONMENT/ POLLUTION
4	CASES OF SENIOR CITIZEN	4	CASES OF SENIOR CITIZEN	4	CASES OF SENIOR CITIZENS	4	CASES OF SENIOR CITIZENS		4 MINES AND MINERALS
5	CASES OF DIFFERENTLY ABLED PERSONS	5	CASES OF DIFFERENTLY ABLED PERSONS	5	CASES OF DIFFERENTLY ABLED PERSONS	5	CASES OF DIFFERENTLY ABLED PERSONS		5 PUBLIC PROJECT
6	CASES MORE THAN TEN YEAR OLD	6	CASES MORE THAN TEN YEAR OLD	6	CASES MORE THAN TEN YEAR OLD	6	CASES MORE THAN TEN YEAR OLD		6 ENCROACHMENT ON PUBLIC PROPERTY
7	COVERED MATTERS	7	COVERED MATTERS	7	COVERED MATTERS	7	COVERED MATTERS		7 OTHER THAN ABOVE

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CIVIL (Appeal/Revision/Misc.App.)		CRIMINAL (Appeal/Revision/Misc.App.)		WRIT				ELECTION MATTERS	PIL
				CIVIL		CRIMINAL			
8	INTERLOCUTORY ORDERS/HELD UP CASES	8	INTERLOCUTORY ORDERS/HELD UP CASES	8	INTERLOCUTORY ORDERS/HELD UP CASES	8	INTERLOCUTORY ORDERS/HELD UP CASES		
9	MATRIMONIAL i. DISSOLUTION ii. RESTITUTION iii. SEPERATION iv. MAINTENANCE v. CHILD CUSTODY vi. OTHER THAN ABOVE	9	MATRIMONIAL i MAINTENANCE CASES ii CHILD CUSTODAY iii. OTHERS	9	MATRIMONIAL i MAINTENANCE CASES ii CHILD CUSTODAY iii. OTHERS	9	CASES INVOLVING MAINTENANCE CLAIMS		
10	MORE THAN TEN CASES GROUP/BUNCH MATTERS	10	MORE THAN TEN CASES GROUP/BUNCH MATTERS	10	MORE THAN TEN CASES GROUP/BUNCH MATTERS	10	MORE THAN TEN CASES GROUP/BUNCH MATTERS		
11	CASES OF STREET VENDORS	11 (A) <b>QUASHING:</b> <b>FIR/INVESTIGATION:</b> i. OFFENCES INVOLVING PEOPLE'S REPRESENTATIVES ii. OFFENCES INVOLVING PUBLIC SERVANTS iii. OTHER THAN ABOVE  (B) <b>CHARGESHEET</b> i. OFFENCES INVOLVING PEOPLE'S REPRESENTATIVES ii. OFFENCES INVOLVING PUBLIC SERVANTS iii. OTHER THAN ABOVE  (C) <b>COMPLAINT</b> i. OFFENCES INVOLVING PEOPLE'S REPRESENTATIVES ii. OFFENCES INVOLVING PUBLIC SERVANTS iii. OTHER THAN ABOVE <b>CHARGES:</b> (D) i. OFFENCES INVOLVING PEOPLE'S REPRESENTATIVES ii. OFFENCES INVOLVING PUBLIC SERVANTS iii. OTHER THAN ABOVE	11 (A) <b>QUASHING:</b> <b>FIR/INVESTIGATION:</b> i. OFFENCES INVOLVING PEOPLE'S REPRESENTATIVES ii. OFFENCES INVOLVING PUBLIC SERVANTS iii. OTHER THAN ABOVE  (B) <b>CHARGESHEET</b> i. OFFENCES INVOLVING PEOPLE'S REPRESENTATIVES ii. OFFENCES INVOLVING PUBLIC SERVANTS iii. OTHER THAN ABOVE  (C) <b>COMPLAINT</b> i. OFFENCES INVOLVING PEOPLE'S REPRESENTATIVES ii. OFFENCES INVOLVING PUBLIC SERVANTS iii. OTHER THAN ABOVE <b>CHARGES:</b> (D) i. OFFENCES INVOLVING PEOPLE'S REPRESENTATIVES ii. OFFENCES INVOLVING PUBLIC SERVANTS iii. OTHER THAN ABOVE	11	CASES OF STREET VENDORS	11 (A) <b>QUASHING:</b> <b>FIR/INVESTIGATION:</b> i. OFFENCES INVOLVING PEOPLE'S REPRESENTATIVES ii. OFFENCES INVOLVING PUBLIC SERVANTS iii. OTHER THAN ABOVE  (B) <b>CHARGESHEET</b> i. OFFENCES INVOLVING PEOPLE'S REPRESENTATIVES ii. OFFENCES INVOLVING PUBLIC SERVANTS iii. OTHER THAN ABOVE  (C) <b>COMPLAINT</b> i. OFFENCES INVOLVING PEOPLE'S REPRESENTATIVES ii. OFFENCES INVOLVING PUBLIC SERVANTS iii. OTHER THAN ABOVE <b>CHARGES:</b> (D) i. OFFENCES INVOLVING PEOPLE'S REPRESENTATIVES ii. OFFENCES INVOLVING PUBLIC SERVANTS iii. OTHER THAN ABOVE			

**DIVISION BENCH**

CIVIL (Appeal/Revision/Misc.App.)		CRIMINAL (Appeal/Revision/Misc.App.)		WRIT		ELECTION MATTERS	PIL		
				CIVIL	CRIMINAL				
12	M.P. ACCOMODATION CONTROL ACT i. BONAFIDE REQUIREMENT ii. SUBLETTING iii. NON PAYMENT OF RENT/ARREARS iv. DISCLAIMER OF TITLE/NUISANCE v. CARRYING OUT REPAIRS vi. RECONSTRUCTION vii. NON USE FOR 6 MONTHS viii. CAUSING SUBSTANTIAL DAMAGE ix. ENCROACHMENT BY TENANT x. OTHER THAN ABOVE	12	APPEALS AGAINST CONVICTION i. DEATH SENTENCE ii. LIFE IMPRISONMENT (I) PEOPLE'S REPRESENTATIVES A. IN JAIL B. ON BAIL (II) PUBLIC SERVANTS A. IN JAIL B. ON BAIL (III) OTHERS A. IN JAIL B. ON BAIL iii. SENTENCE PERIOD (I) PEOPLE'S REPRESENTATIVES A. IN JAIL B. ON BAIL (II) PUBLIC SERVANTS A. IN JAIL B. ON BAIL (III) OTHERS A. IN JAIL B. ON BAIL	12	ELECTION: i. REPRESENTATION OF PEOPLE ACT ii. MUNICIPAL LAWS iii. CO-OPERATIVE LAWS	12	HABEAS CORPUS		
13	CASES RELATED TO PUBLIC PROJECTS/PROPERTY i. TENDERS ii. CONTRACTS iii. ENCROACHMENT iv. OTHERS	13	CASES AGAINST ACQUITTAL: i. AGAINST PEOPLE'S REPRESENTATIVES ii. AGAINST PUBLIC SERVANTS iii. OTHERS	13	CASES RELATED TO PUBLIC PROJECTS/PROPERTY i. TENDERS ii. CONTRACTS iii. ENCROACHMENT iv. OTHERS	13	DETENTION		
14	ENVIRONMENT CASES: i. ENVIRONMENT/POLLUTION ii. MINES & MINERALS	14	WOMEN IN JAIL HAVING CHILDREN WITH THEM	14	ENVIRONMENT CASES: i. ENVIRONMENT/POLLUTION ii. MINES & MINERALS	14	EXTERNMENT		

**DIVISION BENCH**

CIVIL (Appeal/Revision/Misc.App.)		CRIMINAL (Appeal/Revision/Misc.App.)		WRIT				ELECTION MATTERS	PIL
				CIVIL		CRIMINAL			
15	EDUCATION: i. PROFESSIONAL ii. OTHERS	15	OFFENCES RELATING TO WOMEN	15	EDUCATION: i. PROFESSIONAL ii. OTHER	15	COMPENSATION		
16	SERVICE MATTERS	16	OFFENCES RELATING TO CHILDREN	16	SERVICE MATTERS: i. RETIRAL BENEFITS ii. COMPASSIONATE APPOINTMENT iii. APPOINTMENT/SELECTION iv. REGULARIZATION v. PROBATION vi. PROMOTION/SENIORITY vii. RELATING TO JUDICIAL OFFICER viii. WHEN ONE PARTY IS COURT ix. PUNISHMENT/ DISCIPLINARY ACTION x. COMPULSORY RETIREMENT xi. TRANSFER xii. DEPUTATION/REPATRIATION xiii. OTHERS	16	OTHER THAN ABOVE		
17	ARBITRATION APPEAL	17	SC & ST (PREVENTION OF ATROCITIES) ACT	17	ARBITRATION				
18	TAXATION: i. DIRECT TAXES ii. INDIRECT TAXES iii. MUNICIPAL TAXES	18	OTHER THAN ABOVE	18	TAXATION: i. DIRECT TAXES ii. INDIRECT TAXES iii. MUNICIPAL TAXES				
19	COMPANY APPEAL			19	VIRUS CHALLENGED: i. VALIDITY OF ACT A. CENTRAL ACT B. STATE ACT ii. VALIDITY OF STATUTORY RULES A. CENTRAL RULES B. STATE RULES iii. VALIDITY OF STATUTORY ORDERS/ CIRCULARS/NOTIFICATIONS A. CENTRAL GOVT. ORDERS ETC. B. STATE GOVT. ORDERS ETC. iv. VALIDITY OF ORDINANCE				

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CIVIL (Appeal/Revision/Misc.App.)		CRIMINAL (Appeal/Revision/Misc.App.)		WRIT				ELECTION MATTERS		PIL	
				CIVIL		CRIMINAL					
				A. CENTRAL ORDINANCE B. STATE ORDINANCE							
20	ACCIDENT CLAIMS * I. COMPENSATION REFUSED. II. ENHANCEMENT OF COMPENSATION. III. OTHERS.			20	INTERPRETATION OF i. CONSTITUTIONAL PROVISIONS ii. POLICY MATTERS						
21	BANK RECOVERY MATTERS UNDER SPECIAL ENACTMENTS			21	BANK RECOVERY MATTERS UNDER SPECIAL ENACTMENTS						
22	F.A. U/S 54 LAND ACQUISITION ACT			22	WRIT APPEAL						
23	OTHER THAN ABOVE			23	OTHER THAN ABOVE						

This order shall come into force with immediate effect.

Sd/-  
**HON'BLE THE CHIEF JUSTICE**  
23.07.2014

Sd/-  
(VIRENDER SINGH)  
PRINCIPLE REGISTRAR (JUDICIAL)  
23.07.2014

\* Modified vide order dated 01.09.2014.